

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SONALI ENERGEEES PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	Sonali Energiees Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	26 th March, 2009
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Ahmedabad, Gujarat
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U40100GJ2009PTC056444
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	C-208, Belgium Chambers, Opp. Linear Bus Stand, Ring Road, Surat -395003, Gujarat
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	*3 rd March, 2021 (Order received on 4 th March, 2021)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	*3 rd March, 2021 (Order received on 4 th March, 2021)
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Omkar Maloo Registration No.: IBBI/IPA-001/IP-P00435/2017-18/10758
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	403, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: omkar@ormaloo.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	403, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: ipsonalienergees@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	3 rd April, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Sonali Energiees Private Limited on 3rd March, 2021 (copy received on 4th March, 2021), under section 33 of the Code.

The stakeholders of Sonali Energiees Private Limited are hereby called upon to submit a proof of their claims, on or before 3rd April, 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

* 180 days for Corporate Insolvency Resolution Process got over on 1st October, 2020 the same was extended for further period of 90 days by Hon'ble NCLT Ahmedabad Bench. However, As decided in the 5th CoC Meeting held on 3rd November, 2020, an application was filed with Hon'ble NCLT for liquidation of corporate debtor and on 3rd March, 2021, Hon'ble NCLT, Ahmedabad Bench, passed an order for liquidation and hence date of closure of Insolvency Resolution Process is considered as 3rd March, 2021.

Place: Ahmedabad
Date: 05.03.2021


Omkar Maloo
Liquidator
IBBI/IPA-001/IP-P00435/2017-18/10758